

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 69 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion
SUO MOTU Based on the News item in
Dinamalar Newspaper, dated 14.05.2020,
Chennai Supplementary,
"Encroachment of Nemilicherry Lake" ... Applicant(s).

Versus

1. The Chief Secretary to Government of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, and others. ... Respondents.

REPORT FILED BY THE 6TH RESPONDENT

I, Elangovan, Son of Manikkam aged 51 years working as
Commissioner, Tamnaram City Municipal Corporation, Tambaram,
Chennai - 600 044 do hereby solemnly affirm and sincerely state as
follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.
2. It is submitted that the Nemilicherry Lake is a Water Body that is under the Control of the Public Works Department and it has no ayacut areas that are being irrigated. The catchment of Water will serve to replenish the Ground water of the area.


COMMISSIONER
Tambaram City Municipal Corporation

3. The Nemilicherry falls under the Municipal limits of the former Pallavapuram Municipality and it is now merged with the Tambaram Corporation.
4. The site was inspected by the First respondent in a joint inspection on 26-09-2021. It was pointed out that the lake was encroached in part and the concerned Departments were directed to take action.
5. In regard to the role of the Tambaram Corporation, it is submitted that there is no accumulated or dumped Solid wastes in the lake or its banks. There was no entry of sewage or sullage and the entire area around the Nemilicherry Lake is served by the new Underground Sewage System and all the sewage are being processed in the STP of the Corporation situated at Perungudi under the control of the CMWSSB. The sewage lines have been laid and the collected sewage is being pumped to the said STP. There is no outfall of any sewage or sullage into the Nemilicherry.
6. While a few of the encroachers have let out their outfall into the surrounding lands, the said outfalls have been plugged after the inspection of the Chief Secretary and as on date there is no flow of sewage or sullage into the Nemilicherry Lake.
7. Further action for the removal of the encroachments is to be taken by the PWD and this respondent is ready and willing to provide necessary support by providing men and machinery for the same.


COMMISSIONER
Tambaram City Municipal Corporation

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No. 69 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 26th day of April, 2022.

Commissioner Tambaram Corporation


COMMISSIONER
Tambaram City Municipal Corporation

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REPORT AS ON 26-04-2022

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 6th RESPONDENT.

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